

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 293/MP/2018**

Subject : Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreements executed by the Petitioner and NTPC Limited dated 19.4.2016 seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Services Tax laws at the Central level and change in the rate of Service Tax, resulting in additional recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the Effective Date of the Power Purchase Agreements.

Petitioner : Azure Power India Private Limited (APIPL)

Respondents : NTPC Limited & Ors.

**Petition No. 294/MP/2018**

Subject : Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreements executed by the Petitioner and Solar Energy Corporation of India Limited dated 14.10.2015 seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Services Tax laws at the Central level and change in the rate of Service Tax, resulting in additional recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the Effective Date of the Power Purchase Agreements.

Petitioner : Azure Power India Private Limited (APIPL)

Respondent : Solar Energy Corporation of India Limited (SECI)

Date of Hearing : 31.10.2019

Coram : Shri P. K. Pujari, Chairperson  
Dr. M. K. Iyer, Member  
Shri I.S. Jha, Member

Parties present : Shri Saahil Kaul, Advocate, APIPL  
Shri M.G. Ramachandran, Advocate, NTPC & SECI  
Ms. Poorva Saigal, Advocate, NTPC & SECI  
Ms. Anushree Bardhan, Advocate, NTPC & SECI  
Shri Shubham Arya, Advocate, NTPC and SECI  
Ms. Tanya Sareen, Advocate, NTPC and SECI

**Record of Proceedings**

Learned counsel for the Petitioner sought permission to file rejoinders and requested to list the matters to any other date. Learned senior counsel for the Respondents had not



objection in this regard. Accordingly, the Commission permitted the Petitioner to file rejoinders by 1.11.2019.

2. The Petitions shall be listed for hearing in due course for which notice will be issued separately.

**By order of the Commission**

**sd/-  
(T.D. Pant)  
Deputy Chief (Legal)**

